

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Karur KCP Packagings Ltd.

MAIN PETITION NUMBER : CP/1275/2018

(IA/MA) APPLICATION NUMBERS

IA(IBC)/264(CHE)2024

ORDER

Shri. Jerin Asher Sojan, Ld. Counsel for the Applicant/Liquidator.

This application under Section 66 has been filed on 02.01.2024 though the order of liquidation was passed on 15.03.2021. As per the provisions of IBC, 2016, the liquidation process should have been completed within a period of one year.

Applicant/Liquidator is directed to explain why there is a delay in filing the application and how this application is maintainable after a period of three years.

List this application on its maintainability on **18.03.2024**.

Sd/-

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs